

**Rehabilitation of Jhuggi Dwellers  
in Delhi**

**364. SHRIMATI SUSEELA GOPALAN:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the estimated population in Delhi living in jhuggi-jhopdi areas;

(b) whether any concrete plan is chalked out for the rehabilitation of jhuggi-dwellers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) It is estimated that 13 to 14 lac people are living in the jhuggies jhompri areas of Delhi.

(b) Yes, Sir.

(c) For dealing with the problems of jhuggie jhompri clusters in Delhi, a three pronged strategy has been drawn up by Delhi Administration with effect from 1990-91.

*Strategy - I* - Deals with the rehabilitation of those eligible jhuggie households in alternate sites where the land owning agencies are in a position to implement the projects on the encroached land pockets in the larger public interest and submit request to DDA for clearances of jhuggie jhompri clusters.

*Strategy - II* - Contemplates in-situ upgradation of eligible JJ clusters and informal shelters in case of those land pockets where the land owning agencies issue No Objection Certificates to the Slum Wing for utilisation of the encroached land pockets for squatters. This project envisages re-adjustment of jhuggie households in an

improved/modified layout by equitable distribution of land amongst the squatter families.

*Strategy - III* - Contemplates provision of minimum basic civic amenities under the scheme of Environment I. Improvement in eligible Jhuggie Clusters.

(d) Does not arise.

**Industries Based on NRIs Investment**

**365. SHRI K. RAMAMURTHEE TINDIVANAM:** Will the PRIME MINISTER be pleased to state:

(a) the names of the industries coming up with NRIs investment consequent upon liberalisation policy of the Govt; and

(b) the amount of NRIs investment for various industrial units, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). Since the announcement of the New Industrial Policy in July, 1991, the Special Approval Committee (Non-Resident Indians) has approved 49 proposals upto 31 st December, 1991 for setting up of industries in various fields like Engineering, Automobiles, Chemicals, Electricals etc., involving a total projected investment of Rs. 2968.71 million.

The details of the approvals of NRI proposals, including location, are published in the monthly newsletter of the Indian Investment Centre, the copies of which are available in the Parliament Library.

*[Translation]*

**Effects of Pesticides on Mankind**

**367. SHRI BRAHMANAND MANDAL:** Will the PRIME MINISTER be pleased to state:

(a) whether the Government have even conducted a survey to find out adverse effects of pesticides on mankind; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) and (b). The information is being collected and will be laid on the Table of the House.

[English]

**Import of Potash by Indian Potash Limited**

368. DR. SHRIMATI K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

(a) the quantity of Potash imported during 1990-91 and orders placed for 1991-92 by the Indian Potash Limited;

(b) whether there is any other agency allowed to import Potash apart from IPL;

(c) if so, the details thereof; and

(d) the terms and conditions laid by IPL for allotting distributorship?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) to (c). MMTC is the canalizing agency for import of fertilizer including potash for Government of India. MMTC, during 1990-91 contracted 19.88 lakh tonnes of potash. During 1991-92 contracts have been finalized by MMTC so far for importing 21.75 lakh tonnes of potash.

(d) According to Indian Potash Limited the distributorship is given on the basis of financial capability of the party, his experience and background and infrastructure facility available with him to market and

distribute the product efficiently.

**Conventions of ILO**

369. SHRI PRATAPRAO B. BHONSLE: Will the PRIME MINISTER be pleased to state:

(a) the number and nature of conventions adopted by I. L. O. during the last three years;

(b) how many of these conventions have been ratified by the Government so far;

(c) whether any other conventions are under consideration of the Government for ratification; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). During the last three years, the ILO has adopted the following four Conventions viz.

- Convention No. 169 concerning Indigenous and Tribal Peoples in Independent Countries, 1989;
- Convention No. 170 concerning Safety in the Use of Chemicals at Work, 1990;
- Convention No. 171 concerning Night Work, 1990;
- Convention No. 172 concerning Working Conditions in Hotels, Restaurants and Similar Establishments, 1991.

The Government of India has not ratified any of these Conventions so far.

(c) and (d). The Government has decided to ratify Convention No. 160 concern-